NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

T.C.P No. 381/(MAH)/2017

CORAM:

Present: SHRI M.K. SHRAWAT MEMBER (J)

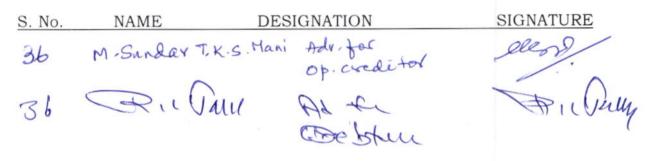
SHRI BHASKARA PANTULA MOHAN MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 13.12.2017

NAME OF THE PARTIES:

Abhay Kumar Gupta V/s. GMP Technical Solutions Pvt. Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.



<u>ORDER</u>

T.C.P. No.381/I&BC/NCLT/MB/MAH/2017

- 1. The Learned Representative of both the sides are present.
- The Learned Counsel of the Respondent debtor undertakes to settle the dispute by making the payment before the next date of hearing.
- 3. Last chance granted to the Respondent to settle the outstanding debt amicably by the next date of hearing.
- Adjourned to 09.02.2018.

Sd/-

BHASKARA PANTULA MOHAN Member (Judicial)

13.12.2017 Aah

Sd/-

M.K. SHRAWAT Member (Judicial)